## Central Administrative Tribunal Prinipal Bench

C.P. No.330/2003 In O.A. No.1356/2002

New Delhi this the 30th day of December, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A) Hon'ble Shri Bharat Bhushan, Member (J) 9

Ex-Constable Chander Muni
S/o Sh. Ram Kishore
R/o Village Makanpur Bangar, P.O.Dankaur
Distt. Gautam Budh Nagar
Uttar Pradesh.

....Applicant

(By Advocate : Shri G.S. Rana)

Versus

- Shri Y.S. Dadwal Special Commissioner of Police/Intelligence Police Headquarters, MSO Building, I.P.Estate New Delhi.
- Shri Ashok Chand
   D.C.P. (Special Cell)
   Through D.C.P./Headquarters
   MSO Building, I.P.Estate,
   New Delhi.

....Respondents

(By Advocate : Shri Rishi Prakash)

## ORDER (Oral)

## Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel of the respondents stated that respondents have complied with directions of this court. Learned counsel of the applicant states that applicant is satisfied by the action of the respondents contained in order dated 17.12.2003, copy whereof has been placed in the file.

Contempt Petition is dismissed having become

infructuous. Notices are discharged.

(Bharat Bhushan) Member (J) (V.K. Majotra) Vice-Chairman (A)

Majoh

CC.